

ITEM NO.103

COURT NO.11

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1658/2010

BOMBAY HOSPITAL AND MEDICAL RESEARCH CENTRE

Appellant(s)

VERSUS

ASHA JAISWAL & ORS.

Respondent(s)

WITH

C.A. No. 2322/2010 (XVII-A)

Date : 17-11-2021 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Parties(s)

Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Sonia Nigam, Adv.
Ms. Neha Khanelwal, Adv.
Ms. Nadeem Afroz, Adv.
Mr. Aditya Sidhra, Adv.
Ms. Pracheta Kar, Adv.
M/S. Karanjawala & Co., AOR

Ms. Bina Madhavan, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Vishwaya Rao, Adv.
M/S. Lawyer S Knit & Co, AOR

Mr. Vishal Bhatnagar, Adv.
Mr. Ashwani Kumar, AOR
Ms. Iti Sharma, Adv.
Mr. Anshul Dhatwalia, Adv.
Ms. Ishu Manaksia, Adv.

Mr. Anil Kumar, Adv.
Mr. Kamal Mohan Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

An affidavit has been filed on behalf of the appellant in C.A. No.1658/2010 that original copy of the medical records of pages 75 to 80, 103 to 110 and 114 to 117 of the civil appeal could not be located being old document of more than 23 years back.

However, typed copy of such documents are available in the connected C.A. No.2322/2010.

In view of the said fact, the hearing can proceed on the basis of documents on record of the present appeal and in the connected C.A.No.2322/2010.

Heard the arguments of Mr. Siddharth Bhatnagar, learned senior counsel, Ms. Bina Madhavan, learned counsel for the appellants and Mr. Vishal Bhatnagar, learned counsel for the respondent.

Arguments concluded.

Judgment reserved.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)